

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-1493/PB/2018
IA/3226/2024, IA/1724/2024, CA/2176/2019, CA/2548/2019,
IA/5458/2023, IA/2111/2023, IA/6402/2022,
Contempt Petition/ 56/2023,
IA/1931/2024

IN THE MATTER OF:

M/s. Enkay (India) Rubber Co. Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sumeru Processors Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 03.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor	:Adv. Hashmat Nabi & Adv. Toshif Ahmed (DCB Bank).
For the Applicant	:Adv. Shivani Gera in IA/5458/2023 (former RP). Adv. Harshit Agarwal in IA 2111/2023.
For the Liquidator	:Adv. Saurabh Kalia, Adv. Aastha Agarwal and Mr. Rajiv Malik (liquidator)
For the HDFC Bank	:Adv. Amita Kumari
For the Respondent/Corporate Debtor	:Mr. Narendra M. Sharma and Ms. Shubhangi Tiwari in CA/2548/2019 for Mr. Dhiren Navlakha. Adv. Abhishek Gupta for Respondent No.3 in IA/2111/2023.

ORDER

IA/3226/2024

This is an application filed by the Liquidator in terms of Regulation 44 of IBBI (Liquidation Process) Regulation 2016.

Heard the Ld. Counsel for the Liquidator, keeping in view the facts and circumstances of the case three months' extension w.e.f. 01.07.2024 is granted to complete the liquidation process. Liquidator is directed to complete the liquidation process within the extended period of time. With these observations, IA is **disposed of**.

IA/1724/2024

This is an application filed by M/s Sumeru Processors Private Limited Corporate Debtor through its current Liquidator i.e., Mr. Rajiv Malik for appointment of new Liquidator in place of existing Liquidator under section 60(5) of IBC read with section 34 of IBC and Rule 11 of the NCLT Rules, 2016.

The members of the SCC proposed the name of Mr. Vijender Sharma having IP no. IBBI/IPA-003/IP-N00003/2016-2017/10022 to act as the new Liquidator in its 6th SCC meeting held on 29.03.2024. However, keeping in mind the facts and circumstances of the matter this Adjudicating Authority deems it proper to appoint a Liquidator from the Panel of Insolvency Professionals issued by IBBI.

Hence, from the panel of Insolvency Professional(s) (IPs) valid for the period 1st July, 2024 to 31st December, 2024 issued by IBBI in terms of Section 34(6), this Adjudicating Authority, appoints, Mr. Rajeev Bansal having registration number IBBI/IPA-001/IP-P00844/2017-2018/ 11428 (Email – rbansal95@gmail.com), to act as Liquidator in the matter.

He shall take such steps as are required under the statute.

The Liquidator is directed to file his consent within 7 days from today.

Accordingly, IA/1724/2024 stands **disposed off** in terms of the above. The Registry is directed to serve a copy of this order to the Liquidator.

List the matter along with other IAs on **07.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)